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Title: Introduction of the Micro, Small and Medium Entreprises Development (Amendment) Bill, 2018.

श्री गिरिराज सिंह: अध्यक्ष महोदया, मैं प्रस्ताव करता हूँ कि सूक्ष्म, लघु और मध्यम उद्यम विकास अधिनियम, 2006 का संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to amend the Micro, Small and Medium Enterprises Development Act, 2006."

## श्री भर्तृहरि महताब जी, आप इस पर कुछ बोलना चाहते हैं?

SHRI BHARTRUHARI MAHTAB (CUTTACK): I want to raise my objection here. The Bill, which was withdrawn, has already been withdrawn, and there the amount of a micro, small and medium industries was mentioned. This Bill was introduced in 2015.

In the new Bill, which is being introduced today, in regard to the micro enterprise, the provision is that the annual turnover does not exceed Rs.5 crore; in respect of small enterprise, the annual turnover is more than Rs.5 crore but does not exceed Rs.75 crore, and in respect of medium enterprises, the annual turnover is more than Rs.75 crore and does not exceed Rs.250 crore. Here the change is the turnover of a unit or an

industry has come into and thereby you are denying the benefit to those small, micro and medium industries. This is not at all acceptable, and this is something which goes against our micro, small and medium industries. It is the investment on the micro, small and medium industries that is to be determined and not the turnover.

Therefore, I appeal to the House that let the Minister go back and try to impress upon his officials and the Government that this is not in favour of the industry, especially the micro, small and medium industries.

## HON. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Micro, Small and Medium Enterprises Development Act, 2006."

The motion was adopted.

श्री गिरिराज सिंह: मैं विधेयक को पुर:स्थापित करता हूं। ... (Interruptions)